



The Haryana Municipal (Tax-Validating) Repeal Act, 2022

Act No. 9 of 2023

Keywords:

Repeal of certain enactments

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PART - I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 6th February, 2023

No. Leg. 9/2023.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th January, 2023 and is hereby published for general information:-

HARYANA ACT NO. 9 OF 2023**THE HARYANA MUNICIPAL (TAX-VALIDATING) REPEAL ACT, 2022****AN****ACT**

to repeal certain enactments.

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:-

1. This Act may be called the Haryana Municipal (Tax-Validating) Repeal Act, 2022. Short title.
2. The Haryana Municipal (Tax-Validating) Act, 1934 (Punjab Act IV of 1934) and the Haryana Municipal (Tax-Validating) Act, 1956 (Punjab Act 34 of 1956) are hereby repealed. Repeal of certain enactments.

BIMLESH TANWAR,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.